Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 76 of 2012 & I.A. No. 306 of 2012

Dated: 31st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Raj West Power Ltd. & Anr.

... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

3 315.

...Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran

Mr. Anand K. Ganesan Ms. Swapna Seshadri

Counsel for the Respondent (s): Mr. R.K. Mehta,

Mr. Antaryami Upadhyay

Mr. David A. for R.1

Mr. P.N. Bhandari for R.2 to R.4 Mr. Virendra Lodha, Sr. Adv.

Mr. Rohit for R.5

ORDER

Now the additional Written Submissions have been filed by the Appellant.

The learned counsel for the Commission wants to make some submissions with reference to some aspects referred to in the Written Submissions filed by the Appellant. Accordingly, he is permitted to file his written note and make his submissions.

Post the matter for further hearing on <u>06.02.2013</u>. The learned counsel for the other parties are at liberty to file their respective written notes, if any, after serving copy on the other side.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam)
Chairperson

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